

**GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 2867  
ANSWERED ON 18/03/2025**

**DIRECTION TO WEST BENGAL**

**2867. SHRI MATHESWARAN V S:**

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details of directions issued to West Bengal by the Government as per section 27 of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), 2005 from 2021 to till date; and**
- (b) the details of complaint received by the Government against West Bengal under section 27 of MGNREGS?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI KAMLESH PASWAN)**

**(a) & (b): As per the provisions of the Mahatma Gandhi NREG Act, 2005, it is the responsibility of the State Government to ensure transparency and accountability in the implementation of the scheme. In case of the State of West Bengal, based on central teams' inspection reports highlighting the implementation issues such as financial misappropriation, execution of non-permissible activities, splitting of works, lack of transparency & accountability, the Ministry sent several communications to the State for rectification of the same. However, no noticeable improvements were observed. Consequently, release of funds to the State of West Bengal has been stopped since March 9, 2022, under Section 27 of the Act due to non compliance with Central Government directives.**

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